

29

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD
BENCH: AT HYDERABAD

O.A.NO.1586/94.

Date of Judgment: 30.12.94

BETWEEN:

S.RAVI KUMAR

..

APPLICANT

AND

1. The General Manager,
Hyderabad Telephones,
Hyderabad.

2. Union of India
(R-2 is deleted). ..

RESPONDENT

COUNSEL FOR THE APPLICANT: SHRI G.VENU

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ,
Sr.CGSC

CORAM:

HON'BLE SHRIH JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD..

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OA 1586/94.

JUDGMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri G.Venu, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant claims to have been in casual engagement under R-I from the year 1983 till 31.3.1991. Thereafter he became sick and hence he was discharged from service. He recovered and became fit from November 1993. Thereafter, he was not reengaged. He, therefore, prays that he may be reengaged and his services regularised as Lineman under R-I.

3. The learned standing counsel for the respondents submitted, ~~that~~ when the application came up for hearing, the respondents ~~were~~ considering ^{her} ~~were~~ ^{would} reengagement of the applicant in preference to freshers and persons with less length of service after verifying service ^{particulars} ~~certificates~~ as given in the OA. The learned counsel for the applicant submits that he also would be satisfied if such a direction is given to the respondents to reengage the applicant. In the light of the above stand

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taken by both the learned counsel, we dispose off the application directing the respondents to reengage the applicant after verifying the service particulars, as and when work is available in preference to freshers and persons with less casual service than the applicant. If the applicant is reengaged in pursuance of this order, none shall will be retrenched.

4. The OA is ordered as above at the admission stage. No costs.

me
(R. RANGARAJAN)
MEMBER (ADMN.)

V. Neeladri Rao
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 30th December, 1994.
Open court dictation.

Amma 21/12
Deputy Registrar (J) CC

To vsn

1. The General Manager, Hyderabad Telephones, Hyderabad.
2. One copy to Mr. G. Venu, Advocate, 3-6-779/6
1st Floor, 14-th street, Himayatnagar, Hyd.
3. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm

*Referred
January 3rd*

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADAR)

DATED: 30-12-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1586 | 94

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

No spare copy

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